

DIVISION BENCH

ITEM NO. 7

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA No. 542/2023 IN CP (IB) No. 15/ALD/2022

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 10th November, 2023

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	L & T FINANCE LIMITED V/S PERPENDICULAR CONSTRUCTION PVT LTD
UNDER SECTION	7 IBC (IN CIRP)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Yash Tandon, Adv.

: For the Applicant in IA No. 542/2023

ORDER

IA No. 542/2023

1. This application has been filed on behalf of the RP for placing on record the revised list of creditors of the Corporate Debtor, in accordance with the provisions of the Regulation 13(2)(d) of the CIRP Regulations, 2016.
2. It is stated by the Ld. Counsel representing the RP that as per Form C at page no. 96, now the revised COC creditor includes M/s Prudent ARC Ltd. which is an assignee of the original lender i.e. L&T Finance Ltd, as per the assignment deed dated 29th September, 2023. An e-mail communication has also been sent by the L&T Finance Ltd. to the RP as well as to the other stakeholders on 3rd October, 2023, which is placed at page no.92 of this application.
3. In view of the above stated position and the averments made in the application, the application is allowed, and the revised COC Creditors list placed at page no.96 of the application comprising of M/s Prudent ARC Ltd. in place of the L&T Finance Ltd. is permitted.
4. IA No. 542/2023 stands disposed of accordingly.

-Sd-

**(Ashish Verma)
Member (Technical)**

10th November, 2023

*Avaneesh Kumar Singh
(Stenographer)*

-Sd-

**(Praveen Gupta)
Member (Judicial)**